

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI, COURT – II**

**Item No. 219**  
**(IB)-2087(ND)2019**  
**IA-2011/2020**

**IN THE MATTER OF:**

**M/s. Sahaj Bharti Travels. ... Applicant/Petitioner**

**Versus**

**M/s. HCL Technologies Limited ... Respondent**

**Under Section: 9 of IBC, 2016**

**Order delivered on 02.08.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA**  
**HON'BLE MEMBER (J)**

**SHRI L.N. GUPTA,**  
**HON'BLE MEMBER (T)**

**PRESENT:**

Adv. Pragyan Pradip Sharma, Adv. Mohit Arura and Adv. Gurnoor Kaur for Operational Creditor  
For Respondent- Adv. Sameer Jain, Adv. Jayashree Parihar and Adv. Aastha Saxena

**ORDER**

**IA-2011/2020-** By filing this application, the Applicant/Corporate Debtor has prayed for the following relief:-

- “ a) Kindly permit attachment to the emails dated 17.08.2018 and 05.09.2018 to be placed on the judicial record.  
b) Permit applicant to place on record the email dated 31.10.2018 and 11.10.2018.  
c) Pass any other order as may be deemed fit by this Hon'ble Tribunal.”

Heard the Ld. Counsel appearing for the Applicant/Corporate Debtor and the Petitioner of the main petition and perused the averments made in the application. Ld. Counsel for the Petitioner opposed the prayer on the ground

(Sapna)



that without assigning reason, the Corporate debtor cannot be permitted to bring the documents on record.

On the other hand, the Ld. Counsel appearing for the Applicant submitted that he has attached 2 emails which may be taken on record.

Considering the submissions, since these are the additional documents filed by the Applicant /Corporate Debtor, so without considering the merit of admissibility of these documents, we permit the Applicant to place them on the record. These documents are placed on the records of **(IB)-2087(ND)201**.

**With this, the present IA stands disposed off.**

However, the liberty is given to the Petitioner to rebutt the documents by filing the additional affidavit.

**(IB)-2087(ND)2019**: On the request of the Petitioner Counsel, list the matter on 18<sup>th</sup> August 2021. No further adjournment shall be granted on any ground.



**(L. N. GUPTA)**  
**MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)**  
**MEMBER (J)**